

POST-OFFER PUBLIC ANNOUNCEMENT TO THE PUBLIC SHAREHOLDERS OF SHREE VIJAY INDUSTRIES LIMITED

Corporate Identification Number: L45202PB1984PLC018009;
Registered Office: 179, Industrial Area-A, Ludhiana 141003, Punjab, India;
Contact Number: 0161-2600967, 2609616;
E-mail Address: svilt1984@gmail.com; Website: www.shreevijayg.co.in.

Open Offer for the acquisition of up to 1,93,050 (One Lakh Ninety-Three Thousand And Fifty) Equity Shares, Representing 26.00% (Twenty-Six Percent) Of The Voting Share Capital of Shree Vijay Industries Limited, at an offer price of Re. 1.50/- (One Rupee And Fifty Paise Only), payable in cash, made by Mr. Navjot Singh Rupra ('Acquirer 1') and Mrs. Sakshi Singla ('Acquirer 2'), (hereinafter collectively referred to as the 'Acquirers') in accordance with the provisions of Regulations 3 (1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto ('SEBI (SAST) Regulations') ('Offer')

This Post-Offer Public Announcement is being issued by CapitalSquare Advisors Private Limited, the Manager to the Offer ('Manager'), on behalf of the Acquirers in connection with the Offer made to the aforementioned Public Shareholders of the Target Company, pursuant to and in compliance with the provisions of Regulation 18 (12) and other applicable provisions under the SEBI (SAST) Regulations ('Post-Offer Public Announcement'). This Post-Offer Public Announcement should be read in continuation of, and in conjunction with the: (a) Public Announcement dated Tuesday, August 02, 2022 ('Public Announcement'), (b) Detailed Public Statement dated Friday, August 05, 2022 which was published on Saturday, August 06, 2022 in the newspapers, namely being, Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition), Daily Suraj Ludhiana (Punjab Daily) (Ludhiana Edition) and Mumbai Lakshadeep (Marathi Daily) (Mumbai Edition) ('Newspapers') ('Detailed Public Statement'), (c) Draft Letter of Offer dated Tuesday, August 16, 2022 ('Draft Letter of Offer'), (d) Letter of Offer dated Thursday, October 27, 2022, along with the Form of Acceptance-cum-Acknowledgement ('Letter of Offer'), (e) Recommendations of Committee of Independent Directors dated Wednesday, November 02, 2022 which was published in the Newspapers namely being Jansatta (Hindi daily) (All India Edition), Daily Suraj Ludhiana (Punjab Daily) (Ludhiana Edition) and Mumbai Lakshadeep (Marathi Daily) (Mumbai Edition), on Thursday, November 03, 2022 and in Financial Express (English daily) (All India Edition) on Friday, November 04, 2022 ('Recommendations of IDC'), (f) Letter of Offer Dispatch Confirmation Advertisement dated Wednesday, November 02, 2022, which was published in Newspapers on Thursday, November 03, 2022 ('Letter of Offer Dispatch Confirmation Advertisement') and (g) Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement dated Thursday, November 03, 2022, which was published in the Newspapers on Friday, November 04, 2022 ('Pre-Offer Advertisement'). This Post-Offer Public Announcement is being published in the same aforesaid newspapers.

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| 1. | Name of the Target Company | Shree Vijay Industries Limited | | | |
| 2. | Name of the Acquirers and PACs | Mr. Navjot Singh Rupra (Acquirer 1) and Mrs. Sakshi Singla (Acquirer 2). There is no person acting in concert with the Acquirers for this Offer. | | | |
| 3. | Name of Manager to the Offer | CapitalSquare Advisors Private Limited | | | |
| 4. | Name of Registrar to the Offer | Skyline Financial Services Private Limited | | | |
| 5. | Offer Details | | | | |
| 5.1 | Date of Opening of the Offer | Monday, November 07, 2022 | | | |
| 5.2 | Date of Closing of the Offer | Monday, November 21, 2022 | | | |
| 6. | Date of Payment of Consideration | The scheduled date for making payment of consideration to the Public Shareholders of the Target Company was Tuesday, November 29, 2022. Since none of the Public Shareholders had tendered their Equity Shares in the Offer, the obligation of making payment was not applicable. | | | |
| 7. | Details of the Acquisition | | | | |
| | Particulars | Proposed in the Offer Document (Assuming full acceptance in this Offer) | | Actuals | |
| 7.1 | Offer Price | Re. 1.50/- | | Re. 1.50/- | |
| 7.2 | Aggregate number of Equity Shares tendered | 1,93,050 | | -- | |
| 7.3 | Aggregate number of Equity Shares accepted | 1,93,050 | | -- | |
| 7.4 | Size of the Open Offer (Number of Equity Shares multiplied by Offer Price per Equity Share) | Rs.2,89,575.00/- | | -- | |
| 7.5 | Shareholding of the Acquirers before the Share Purchase Agreement/ Public Announcement | | | | |
| a) | Number of Equity Shares | Nil | | Nil | |
| b) | % of fully diluted Equity Share capital | | | | |
| 7.6 | Equity Shares acquired by way of Share Purchase Agreement | | | | |
| a) | Number of Equity Shares | 4,71,800 | | 4,71,800 | |
| b) | % of fully diluted Equity Share capital | 63.54% | | 63.54% | |
| 7.7 | Equity Shares acquired by way of Offer | | | | |
| a) | Number of Equity Shares | 1,93,050 | | -- | |
| b) | % of fully diluted Equity Share capital | 26.00% | | -- | |
| 7.8 | Equity Shares acquired after the Detailed Public Statement | | | | |
| a) | Number of Equity Shares acquired | Nil | | Nil | |
| b) | Price of the Equity Shares acquired | | | | |
| c) | % of Equity Shares acquired | | | | |
| 7.9 | Post-Offer shareholding of the Acquirers | | | | |
| a) | Number of Equity Shares | 6,64,850 | | 4,71,800 | |
| b) | % of fully diluted Equity Share capital | 89.54% | | 63.54% | |
| 7.10 | Pre-Offer and Post-Offer shareholding of the Public Shareholders | | | | |
| | Particulars | Pre-Offer | Post-Offer | Pre-Offer | Post-Offer |
| a) | Number of Equity Shares | 2,70,700 | 77,650 | 2,70,700 | 2,70,700 |
| b) | % of fully diluted Equity Share capital | 36.46% | 10.46% | 36.46% | 36.46% |

8. The Acquirers accept full responsibility for the information contained in this Post-Offer Public Announcement and for their obligations specified under SEBI (SAST) Regulations.
9. The Acquirers will consummate the Share Purchase Agreement transaction in accordance with the provisions of Regulations 22 (1), and 22 (3) read with 17 of the SEBI (SAST) Regulations and will make an application for reclassification of themselves as the promoters of the Target Company in accordance with the provisions of Regulation 31A (10) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, including subsequent amendments thereto ('SEBI (LODR) Regulations').
10. A copy of this Post-Offer Public Announcement will be available and accessible on the websites of Securities and Exchange Board of India at www.sebi.gov.in, MSEI Limited at www.msei.in, Manager at www.capitalsquare.in, and the registered office of the Target Company.
11. The capitalized terms used in this Post-Offer Public Announcement shall have the meaning assigned to them in the Letter of Offer, unless otherwise specified.

ISSUED BY MANAGER TO THE OFFER

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|  CAPITALSQUARE® Teaming together to create value | CAPITALSQUARE ADVISORS PRIVATE LIMITED 205-209, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai - 400093, Maharashtra, India; Contact Number: +91-22-66849999; Email Address: mb@capitalsquare.in; Website: www.capitalsquare.in ; Contact Person: Mr. Viveka Singhal; SEBI Registration Number: INM000012219; Validity: Permanent; Corporate Identification Number: U65999MH2008PTC187863. |
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Date: Monday, November 28, 2022
Place: Mumbai

For and on behalf of the Acquirers
Sd/-
Mr. Navjot Singh Rupra Mrs. Sakshi Singla
Acquirer 1 Acquirer 2